

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 392 of 2019

Himanshu Gunjan Petitioner(s).

-V e r s u s-

1. State of Jharkhand through Senior Superintendent of Police, Ranchi.
2. Aneshwar Singh, Investigating Officer, Chutia Police Station, P.O. & P.S. Chutia, District Ranchi.
3. Intex Technologies (India) Limited, registered office at A-61, Okhla Industrial Area, Phase-II, New Delhi, P.O. Okhla, P.S. Okhla, New Delhi. Respondent (s).

CORAM:

HON'BLE MR. JUSTICE ANANDA SEN

Through: Video Conferencing

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For the Petitioner(s) : Mr. Ajay Kr. Trivedi, Advocate
For the State : Mr. P.A.S. Pati, Advocate
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05/25.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this writ application, the petitioner prays for direction upon the respondents to conclude the investigation of Chutia P.S. Case No. 177 of 2018.

Mr. P.A.S. Pati, on instruction, submits that the case is still under investigation. He submits that without any unnecessary delay, the investigation will be completed and the report will be submitted.

Considering the submission of counsel for the State, this criminal writ application is disposed of directing the respondents to conclude the investigation in Chutia P.S. Case No. 177 of 2018 and submit report before the court below without unnecessary delay.

With the aforesaid direction, this criminal writ application stands disposed of.

(Ananda Sen, J.)